

(3)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

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**Contempt Petition No. 49 of 2008 in  
Original Application No. 894 of 2006**

**Friday, this the 25<sup>th</sup> day of July 2008**

**Hon'ble Mr. Justice A.K. Yog, Member (J)  
Hon'ble Mr. K.S. Menon, Member (A)**

Manju Singh, Widow of: Late Ranjit Bahadur Singh, Resident of  
Villager and post: Chaura, District: Ballia (U.P.)

**Applicant**

**By Advocate Sri Alok Kumar Singh**

**Vs.**

Sri K.S. Dogra, Lt. General Artillery, A.D.A., Vth General Staff  
Branch Army Head Quarter, New Delhi.

**Opposite Party**

**For respondent-None**

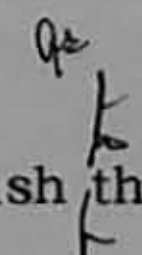
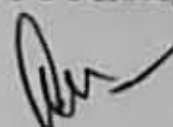
**ORDER**

**By Justice A.K. Yog, Member (J)**

Sri A.K. Singh appears for the applicant. Supplementary Affidavit filed today in the Court. Heard learned counsel for the applicant. Perusal of annexure SA-1/letter dated 17.03.2008 addressed to the applicant, itself indicates that her application was placed before the appropriate Board and her name is at serial No. 7 in the waiting list of other similar persons waiting in queue for compassionate appointment and that due to non-availability of suitable vacancy, her case is pending. It also categorically mentioned-"you will be informed as and when suitable vacancy is available for your recruitment".

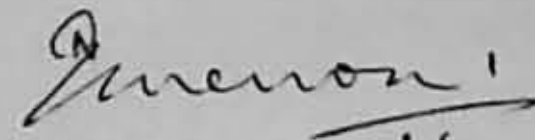
2. In view of the above, we find no fraction/violation of Tribunal Order dated 04.04.2007 in O.A. No. 894 of 2006, as alleged in the Contempt Petition.

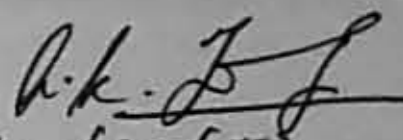
3. It appears that the applicant got impatient to rush the Court and initiate contempt proceedings.



(4)

4. As noted above, there is no violation/breach of Tribunal Order dated 04.04.2007, the Contempt Petition is accordingly rejected.

  
**Member (A)**

  
**Member (B)**  
**Vice Chairman**

/M.M/